

F. No. 28(130)/2006/CESTAT/ Admn./2023  
Customs Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi – 110066.

Dated : 13.09.2024

**ORDER**

Hon'ble President, CESTAT is pleased to pass the following orders:


'The financial powers of the Head of Department is hereby delegated in terms of Rule 13(3) of Delegation of Financial Rules, 1979, subject to overall control of the Hon'ble President, CESTAT, New Delhi for financial sanction upto Rs. 2 lac exercisable under the General Financial Rules, 2005, Fundamental Rules and Supplementary Rules, CCS (Conduct) Rules, CCS (Medical Attendance) Rules and CCS (LTC) Rules on Shri P. Dinesha, Member (Judicial), CESTAT, Chennai.

The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13.

The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him/ her, so authorized.

While exercising the powers under GFR, the same may be, in accordance with the rules.

In partial modification of earlier orders, Shri P. Dinesha, Member (Judicial) is also declared as the Appellate Authority under the RTI Act, 2005 for CESTAT, Chennai.

  
17.9.24  
(Mukesh Gupta)  
Deputy Registrar

Copy to :

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Shri P.Dinesha, Member (Judicial) CESTAT, Chennai.
3. PA to Registrar, CESTAT, New Delhi.
4. The Deputy Registrar/CPIO, CESTAT, Chennai.
5. The Pay & Accounts Officer, Ministry of Finance, Deptt. of Revenue, New Delhi.
6. The Accounts officer, CESTAT, New Delhi.
7. Office copy/ Guard file/ CESTAT Website. ✓